RAJYA SABHA

Friday, the 21st April, 1961/the 1st Vaisakha, 1883 (Saka)

The House met at eleven of the clock, Mr. Chairman in the Chair.

ANNOUNCEMENT RE GOVERN-MENT BUSINESS

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): Sir, with your permission, I rise to announce that Government business in this House during the week commencing 24th April, 1961, will consist of:

- (i) Consideration and return of the Appropriation (No. 2) Bill, 1961, as passed by Lok Sabha.
- (ii) Consideration and return of the Finance Bill, 1961, as passed by Lok Sabha.

SHRI BHUPESH GUPTA (West Bengal): Sir, I find from the list of business given to the House, I believe, according to the proposals of the Government. that another Friday meant for non-official business has been taken away. I must tell you. Sir, that this encroachment on the private Members' day is becoming a little more and more and I think if they go at this rate, we will be . . .

MR. CHAIRMAN: There will be no private Members' day at all!

Shri Bhupesh Gupia: Yes, you are quite right, Sir. That is my fear. Therefore, I would request you not to permit the Government to encroach upon the one day that we have got in a week for private Members' business. We can sit on Saturday, if you like. It should be done.

MR. CHAIRMAN: All right.

MR. CHAIRMAN: Diwan Chaman Lall and Shri P. N. Sapru are not here.

112 R.S.-1.

THE HINDU MARRIAGE AMEND-MENT) BILL, 1961

SHRIMATI SHARDA BHARGAVA (Rajasthan): Sir, I beg to move for leave to introduce a Bill further to amend the Hindu Marriage Act, 1955.

The question was put and the motion was adopted.

SHRIMATI SHARDA BHARGAVA: Sir, I introduce the Bill.

THE DELHI MUNICIPAL CORPORATION (AMENDMENT) BILL, 1961

Shri V. V. SARWATE (Madhya Pradesh): Sir, 1 beg to move for leave to introduce a Bill to amend the Delhi Municipal Corporation Act, 1957.

The question was put and the motion was adopted.

SHRI V. V. SARWATE: Sir, I introduce the Bill.

THE INDIAN MARINE INSURANCE BILL, 1960

Shri M. P. BHARGAVA (Uttar Pradesh): Sir, I do not propose to move in this session the motion standing in my name to refer the Indian Marine Insurance Bill, 1959 to a Joint Committee of the Houses.

THE CONSTITUTION (AMEND-MENT) BILL, 1960 (TO AMEND ARTICLE 333)

Shri BHUPESH GUPTA (West Bengal): Sir, I would request you to defer my motion regarding The Constitution (Amendment) Bill, 1960, to the next session. I do not propose to move item 2 on the list of Business. I had requested you in writing also.